NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.71(MAH)/2013 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.02.2017

NAME OF THE PARTIES:

M/s. Gupta Infratec Pvt. Ltd.

V/s.

M/s. Avinisha Realtors Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME

DESIGNATION

Adv. Prateeti Thakar Adv. For respondent

ORDER

CP No.71/397-398/CLB/MB/MAH/2013

- 1. From the side of the Petitioner, a letter of adjournment is on record.
- 2. Matter is adjourned to 21.03.2017 as consented by both the sides.

Sd/-

M.K. SHRAWAT. MEMBER (JUDICIAL)

17th February, 2017.